1	2	3
2.	Assam	345
3.	Bihar	3984
4.	Chhattisgarh	749
5.	Delhi	2674
6.	Goa	382
7.	Gujarat	1404
8.	Haryana	919
9.	Himachal Pradesh (Till Sept., 2016)	1363
10.	Jharkhand	253
11.	Karnataka	1155
12.	Kerala	662
13.	Madhya Pradesh	4092
14.	Maharashtra	4608
15.	Meghalaya	7
16.	Nagaland	2
17.	Odisha	2670
18.	Punjab	4551
19.	Tripura	2562
20.	Uttarakhand	116
21.	Uttar Pradesh	31103
22.	West Bengal	3744
23.	Andaman and Nicobar Islands	22
24.	Chandigarh	7
25.	Puducherry	10
	TOTAL	74357

Availability of good quality jaggery

1680. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the role of the Ministry in ensuring availability of good quality jaggery (gud) in the country;

(b) whether the Ministry is aware that there is no proper policy for jaggery production and the common man is forced to use chemically adulterated jaggery which is adversely impacting precious human health, if so, the details thereof; and

(c) the action taken/being taken by the Ministry, in coordination/consultation with the Ministries of Agriculture and Farmers Welfare and Micro, Small and Medium Enterprises, and the State Governments to ensure availability of good quality jaggery in the country?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI C. R. CHAUDHARY): (a) and (b) The Government has prescribed quality and standards of jaggery (gud) under the provisions of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 and Bureau of Indian Standards. The guidelines for production and packaging of food products including jaggery are also prescribed under the provisions of following regulations notified under Food Safety and Standards Act, 2006 and administered by Food Safety and Standards Authority of India (FSSAI), Ministry of Health and Family Welfare:–

(i) Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

(ii) Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.

(iii) Food Safety and Standards (Packaging and Labelling) Regulations, 2011.

(iv) Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011.

(c) Besides FSSAI, the food safety departments of States/UTs, are also tasked to implement the Food Safety and Standards Act, 2006 and conduct regular monitoring and sampling of food products including jaggery. In case the products are found to be non-conforming to the standards prescribed, penal action is taken under the provisions of the Act.

Restriction in distribution of sugar through PDS

1681. SHRI K. C. RAMAMURTHY: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of allocation of rice, wheat, etc., sought by Karnataka and made it to in the last five years and the current year for distribution among BPL, APL and AAY, year-wise;